

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 101

(IB)-3084/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Neha Jain

....**Applicant**

Vs.

Pebble Glossy Metals Pvt. Ltd.

....**Respondent**

Order delivered on 18.12.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Neha Jain, Adv.

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 24.01.2020.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

MUKESH

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

